

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00171/2017

Dated Tuesday the 15th day of October Two Thousand Nineteen

CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)

1. Janab M. Malik Sahib,
2. Janab I.Mahaboobjan,
3. K.Ragavan,
4. K.Pitchiah,
5. R.Sethuramalingam,
6. S.Muthukrishnan,
7. S.Edward,
8. V.Govindaraj,
9. A.Mookkiah,
10. N.Avudaiappan.Applicants

By Advocate M/s. R. Malaichamy

Vs

1.Union of India,
rep by the Secretary,
Ministry of Personnel, Public Grievances and Pensions,
Department of Pensions and Pensioners Welfare,
3rd Floor, Lok Nayak Bhavan,
Khan Market, New Delhi 110003.

2.Director General of Posts,
Ministry of Communications & IT,
Department of Posts,
Lok Bhavan, Parliament Street,
New Delhi 110001.

3.Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai, Chennai 600002.

4.General Manager,
Postal Accounts & Finance,
Ethiraj Salai, Chennai 600008.Respondents

By Advocate Mr. A. Rajamathi

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. The applicants have filed this OA seeking the following reliefs :

- "1. To call for the records of the 3rd respondent pertaining to his orders made in No. APA/87-1/2015 dated 27.01.2016 and set aside the same, consequent to,
2. Direct the respondents to revise the pension of the applicants (HSG-I Postmaster/Applicants) who have retired before 01.01.2006 as per the judgment of Full Bench (at Principal Bench) of this Hon'ble Tribunal mde in OA Nos. 655 of 2010 & batch cases dated 01.11.2011 without reference to the OMs dated 03.10.2008 and 11.02.2009 in the Pay Band of Rs. 9300-34800/- + GP of 4600/- in the HSG-I Pay Scale existed before 01.01.2006, further,
3. Direct the respondents 2 to 4 to pay the arrears of pension and other retirement service benefits to the applicants and
4. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

2. When the matter is taken up for hearing, learned counsel for the applicants submits that the applicants would be satisfied if the competent authority is directed to consider the claim of the applicants and pass a speaking order on the basis of the OM issued by the DoPT dt. 04.01.2019.

3. Learned counsel for the respondents has no objection in considering the matter in the light of the above OM.

4. In view of the limited relief sought, the competent authority is directed to consider the claim of the applicants in the light of the above OM of DoPT dt. 04.01.2019 in accordance with law and on the basis of relevant rules and

regulations and pass a reasoned and speaking order within a period of four months from the date of receipt of a copy of this order.

5. OA is disposed of. No costs.

(T.Jacob)
Member(A)

(P. Madhavan)
Member(J)

15.10.2019

SKSI